

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' A ' NEW DLEHI**

**BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.1667/Del/2018
Assessment Year: 2013-14**

Bharat Industries Enterprises Ltd. vs. ACIT, Circle
TARATORI, Karnal (Haryana) Karnal.

PAN : AABCB2611C
(Appellant)

(Respondent)

Appellant by : Sh. Rakesh Jain, Advocate
Respondent by: Sh. Satpal Gulati, CIT/DR

Date of hearing: 08/07/2021
Date of order : 08/07/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A)-Karnal dated 29.12.2017

2. At the time of virtual hearing before us, the learned counsel for the assessee, vide its letter dated nil has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT/DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the open court on conclusion of Virtual hearing on 8th July, 2021.

Sd/-

(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 08/07/2021
'aks'